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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 05.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

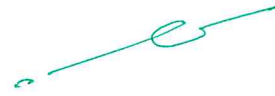
C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.81/BB/ 2017	-	Non- compliance of office objections	230/232	Objectwin Technology India Pvt. Ltd. & Another

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Pankaj.K. Arjun	Adv. for Petitioner	

ORDER

Counsel for Petitioner is present. He has filed memo of compliance. Counsel for Petitioner requested the Tribunal to order notice to R.D/ROC/Income Tax Department and further reported that, there are no other regulators for the company involve in this scheme. He also requested to order for publication in **The Hindu**, English Daily Bangalore Edition and in **Udaya Vani**, Kannada Daily news paper in Bangalore Edition. Counsel is directed to furnish details of Assessing Officer of Income Tax Department as well PAN particulars of the Company involved in the scheme in the registry. Accordingly, issue notice to the above authorities and further ordered for publication in **The Hindu**, English Daily Bangalore Edition and in **Udaya Vani**, Kannada Daily news paper in Bangalore Edition and the publication shall be 10 days before the date of hearing. Registry is hereby directed to prepare Notices on the above authorities. Petitioner Counsel is directed to collect the said notices from the registry and to serve it on the above authorities and the date of hearing is fixed to **22/01/2018**.


Member (T)


Member (J)